

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:44  
ANSWERED ON:26.02.2015  
ACQUISITION OF LAND FOR PROJECTS  
Teacher Smt. P.K.Sreemathi

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the categories of projects exempted from the requirement of owner's consent and social impact assessment before acquiring land as per the amended Right to Fair Compensation and Transparency in Land Acquisition and Rehabilitation and Resettlement Act, 2013;
- (b) whether any norm has been laid down to ensure that only bare minimum of land is acquired under the aforesaid Act, and if so, the details thereof; and
- (c) the details of compensations and benefits likely to accrue to the land oustees?

**Answer**

MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a) to (c): A Statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) to (c) of the Lok Sabha Starred Question No. 44 due for reply on 26.02.2015

(a) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement (RFCTLARR) Act, 2013 was amended by the RFCTLARR (Amendment) Ordinance, 2014 promulgated on 31.12.2014. Vide this amendment a new Section 10A has been inserted in the Act empowering the appropriate government to exempt, in the public interest, any of the following projects from application of the provisions of Chapter II (Determination of Social Impact and Public Purpose) and Chapter III (Special Provision to Safeguard Food Security) of this Act, namely: –

- (a) such projects vital to national security or defence of India and every part thereof, including preparation for defence or defence production;
- (b) rural infrastructure including electrification;
- (c) affordable housing and housing for the poor people;
- (d) industrial corridors; and
- (e) infrastructure and social infrastructure projects including projects under public private partnership where the ownership of land continues to vest with the Government.

In addition, vide this amendment, projects listed in section 10A and the purposes specified therein have also been exempted from 'consent' requirement in case the land is acquired for projects under public private partnership projects or for private entities.

(b) As per Section 8(1)(c) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 the appropriate Government shall ensure that only the minimum area of land required for the project is proposed to be acquired.

(c) The details of compensation that land oustees are entitled to are detailed primarily in Section 26 to Section 30 of the Act and in the First Schedule of the RFCTLARR Act, 2013. The details of Rehabilitation and Resettlement and the infrastructure amenities to be provided in a Resettlement area are detailed in Chapter V and in Second Schedule and Third Schedule of the Act. These include inter-alia compensation upto 4 times of the market value of land in rural areas; provision of housing units in case of displacement, land for land in certain cases, offer for developed land under certain conditions, choice of annuity or employment, subsistence grant for displaced families, one-time grant to artisans, small traders and certain others, one-time resettlement allowance etc. besides other infrastructural amenities in the resettlement area etc.